

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

(7)

Allahabad, this the 25th day of January, 2005.

QUORUM : HON. MR. JUSTICE P. SHANMUGAM, V.C.
HON. MR. S. C. CHAUBE, A.M.

CCA 41 of 2003 in O.A. No.191 of 1993

Uma Shanker Pandey, aged about 38 years, S/O Shri Gabbo Pandey, R/O Village Banspar, Post Piprauli Bazar, District Gorakhpur.....
.....Petitioner.

Counsel for applicant : Sri K.C. Sinha.

Versus

1. Shri Mathew John, Divisional Railway Manager, Northern Railway, Allahabad.
2. Shri Amit Vardan, Divisional Commercial Manager, Northern Railway, Allahabad.
3. Shri S.K. Mishra, Station Superintendent, Northern Railway, Allahabad.
4. Shri Vandeo Rao, Chief Parcel Supervisor, Northern Railway, Allahabad.....
.....Respondents.

Counsel for respondents : Sri A.K. Gaur.

ORDER

BY HON. MR. JUSTICE P. SHANMUGAM, V.C.

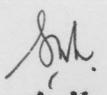
The contempt application is filed against the alleged inaction of Respondents in not complying the directions contained in para 4 of the judgment. The order is of 9.4.2002.

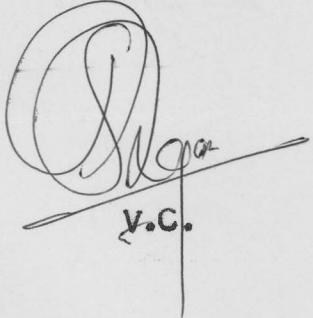
2. After hearing counsel for the respondents and counsel for applicant, we find that the Hon'ble Supreme Court in a writ petition Civil No.433 of 1998 dated 22.8.2003 has considered the very subject matter and issued a comprehensive direction to the respondents in respect of Parcel and Goods Porters. Their Lordships also held that this judgment will not relate to the persons who have already been absorbed and ⁱⁿ view of the dispute of the matter, no separate direction is necessary on pending matters. Therefore, we are of the view that the Respondent

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have implemented the directions of Hon'ble Supreme Court.

3. In the effect we are of the view that the direction contained in the judgment no longer survives in view of the Supreme Court judgment. The rights of the applicant has been protected in that judgment. Hence, no ground is made out in the CCA and the same is dismissed and the notices are discharged.


A.M.


V.C.

Asthana/